

Court No. - 1

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 795 of 2023

Petitioner :- Ashish Kumar Mishra

Respondent :- State Of U.P. Thru. Chief Secy. Lokbhawan, Lucknow And 7 Others

Counsel for Petitioner :- Satish Kumar Misra,Dr.Mohd.Kamran,Kumar Vikram

Counsel for Respondent :- C.S.C.,Rajesh Tewari,Vijay Dixit

Hon'ble Attau Rahman Masoodi,J.

Hon'ble Om Prakash Shukla,J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State.

2. This is a public interest litigation instituted for declaration of holiday on the festival of 'Karwa Chauth' .

3. Learned counsel for the petitioner has argued that the festival of Karwa Chauth is largely celebrated by women and there is a gender discrimination in the matter of declaration of holiday on the festivals. Declaration of holidays falls in the realm of policy matters of the state. The courts cannot entertain such disputes unless guided by statute. Even otherwise festivals are commonly celebrated by all.

4. The writ petition for such a cause is misconceived and cannot be entertained in public interest and the same is accordingly ***rejected.***

Order Date :- 29.8.2023

Shahnaz